

GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION NO. 1371

TO BE ANSWERED ON 06.12.2024

CENSOR COMMITTEE FOR OTT AND DIGITAL PLATFORMS

1371. SHRI NARESH BANSAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the status of implementation of the policy for Over-The-Top (OTT) in the country;

(b) whether Government has any censor committee for monitoring of programme to be shown on OTT and different digital platforms, if so, the details thereof; and

(c) the criteria that have been fixed for inviting and selecting movies, short videos, reels etc. on these platforms?

ANSWER

MINISTER OF STATE FOR INFORMATION AND BROADCASTING & PARLIAMENTARY AFFAIRS

(DR. L. MURUGAN)

(a) to (c):- The Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) on 25th February, 2021 under Information Technology Act, 2000. Part-III of these Rules, administered by the Ministry of Information and Broadcasting, provides for a Code of Ethics for publishers of online curated content (OTT platforms) which, inter alia, require the publishers not to transmit any content which is prohibited by law for the time being in force and to undertake age based self classification of content into 5 categories, based on general guidelines provided in the Schedule to the Rules.
